

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA 2579/2000

New Delhi this the 11th day of December, 2000

Hon'ble Mr.Justice V.Rajagopala Reddy, Vice Chairman(J)

G.K.Gaur,
S/O Sh.A.B.L.Gaur
R/O G-23, NPL Colony,
New Delhi.

.. Applicant

(By Advocate Shri H.C. Sharma)

Versus

1. Director General
Council of Scientific and Industrial
Research, Anusandhan Bhawan,
Rafi Marg, New Delhi-1

2. Director,
Indian National Scientific Documenta-
tion Centre 14, Sansad Vihar Marg,
New Delhi-110067

.. Respondents

ORDER (ORAL)

Hon'ble Mr.Justice V.Rajagopala Reddy, Vice Chairman(J)

By Order dated 10.3.2000 the applicant has been transferred from Delhi to Lucknow. The applicant impugned that order in OA 589/2000 which has been dismissed by order dated 11.10.2000. Thereafter the Deputy Secretary vide letter dated 7.12.2000 requested the Director, Indian National Scientific Documentation Centre that the applicant be relieved forthwith to enable him to join at Lucknow. This order is under challenge in this OA.

2. When once the order of transfer was found valid, the applicant has to join at Lucknow. He has to be relieved to join duty at Lucknow. Learned counsel seeks to argue that a fresh order has to be passed. He relies on Officer Order No.317 dated 23.10.2000 in which it has been stated that his posting

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would be decided a little later. He, therefore, says that unless the fresh order was passed giving a fresh posting the applicant cannot be relieved. I do not agree. Firstly the alleged office order dated 23.10.2000 is not placed before me. Secondly, the applicant cannot rely on an office order which has not been annexed. Since he was already transferred, he has to be relieved to join at Lucknow. The applicant cannot make any grievance against the impugned order. The O.A. is dismissed. No costs.

Amogamulu
(Justice V.Rajagopala Reddy)
Vice Chairman (J)

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